

for and if the answer to part (a) above be in the affirmative, what are the details of the instructions issued in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS/ गृह मंत्रालय के उपमंत्री (SHRI F. H. MOHSIN) : (a) and (b) The information is being collected and will be laid on the Table of the House.

ARTISTS OF SONG AND DRAMA DIVISION

984. SHRI M. K. MOHTA : Will the Minister of INFORMATION AND BROADCASTING/ सूचना और प्रसारण मंत्री be pleased to state :

(a) whether it is a fact that the artists of Song and Drama Division have refused to go to the Border areas ;

(b) if so, the reasons therefor ; and

(c) the steps taken by Government to remove their grievances, if any ?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING/ सूचना और प्रसारण मंत्रालय के उपमंत्री (SHRI DHARAM-VIR SINGH) : (a) No, Sir.

(b) Does not arise.

(c) Certain suggestions to meet the needs of staff artists who are liable to serve in Border areas to improve the standard and quality of facilities available to them in these areas are being examined in consultation with the Ministry of Defence.

GUIDE LINES FOR GOVERNORS

985. SHRI PRANAB KUMAR MUKHERJEE :
SHRI KALYAN ROY :

Will the Minister of HOME AFFAIRS/ गृह मंत्री be pleased to state :

(a) whether Government have determined any guide-lines for the Governors in States in view of the recommendations of the Administrative Reforms Commission ; and

(b) if so, what are details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS/ गृह मंत्रालय के राज्य मंत्री (SHRI K. C. PANT) : (a) and (b) The Administrative Reforms Commission in their report on Centre-State Relationships have made the recommendation that the proposed inter-State Council should formulate guide-lines in regard to the manner in which their discretionary powers should be exercised by the Governors. The report is under the consideration of the Government.

The question of evolving guide-lines that a Governor ought to follow in appointing a Chief Minister, when no party secures an absolute majority at a general election, was examined in 1967, and the views of five leading jurists were obtained. The matter was further discussed at meetings in February-March, 1968, with leaders of opposition parties. The participants of the meetings were later requested to confirm whether the Governors could be informed of the points on which there had been general consensus. Replies were received from only a few of them and hence the matter was not further pursued. However, copies of the correspondence with the jurists have been forwarded to all the Governors, for their information.

The President has appointed a Committee of Governors to study the role of the Governors under the Constitution. The work of the Committee is in progress.

REPORT OF THE RESEARCH STUDY ON PLANNING COMMISSION

986 SHRI MAHITOSH PURKAYASTHA :
SHRI GOLAP BARBORA :
SHRI CHITTA BASU :
KUMARI SHANTA
VASISHT :

Will the Minister of PLANNING/ योजना मंत्री be pleased to refer to the reply to the Unstarred Question No. 161 given in the Rajya Sabha on the 1st April, 1971 and state :

(a) whether the examination of the report of the research study made by Indian Institute of Public Administration on Planning Commission has since been completed ; and